

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-507**  
IB-684/ND/2023

**IN THE MATTER OF:**

DE Bono Flexcom India Limited

**....Applicant**

**SECTION**

U/s 10 IBC

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Nitin Mittal Adv.

For the Respondent :

For the Canara Bank : Ms. Raakhi Sahijpal, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel on behalf of Petitioner is present. It is noticed that despite our order dated 07.02.2024, Petitioner has not filed the proof of service to the Financial Creditors. Ld. Counsel on behalf of Financial Creditors (ICICI Bank and Canara Bank) appears and submitted that they have received the copy of the petition 2 days ago only and therefore, sought time to file their response. Time prayed for is granted. List the matter on **04.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**